

	1	2	3	4	5	6	7	8	9	10	11	12	13
WESTERN ZONE													
(a) Goa & Daman		60.54	69.72	82.90	0.53	0.49	0.51	9.63	9.77	34.58	0.23	0.20	0.57
(b) Gujarat		915.26	1061.06	1255.09	7.94	7.48	7.73	355.82	302.68	534.88	8.38	6.34	8.89
(c) Maharashtra		1978.32	2911.40	2798.95	17.16	20.53	17.23	711.94	1099.01	1811.61	16.76	23.00	26.78
(d) Dadra & Nagar Havelli		—	—	—	—	—	—	—	—	3.00	—	—	0.05
GRAND TOTAL		11528.64	14181.77	16239.79	100.00	100.00	100.00	4246.89	4777.72	6017.44	100.00	100.00	100.00
% of Investment to		1994-95	1995-96	1996-97									
Premium Income		36.84	33.69	37.05									

NOTE: LIC have reported that the figures for the year 1996-97 are PROVISIONAL FIGURES.

#### Scheduled Caste/Scheduled Tribe Judges

2762. SHRI D.P. YADAV:

SHRI KACHARU BHAI RAUT:

SHRIMATI PURNIMA VARMA:

SHRI SHIVRAJ SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government have received any representations from Scheduled Castes/Scheduled Tribes community wherein it has been requested that sufficient representation be given to the Scheduled Castes/Scheduled Tribes in the appointment of judges of Supreme Court and High Courts;

(b) if so, the details thereof;

(c) whether the Government propose to provide sufficient representation to the people of Scheduled Castes/Scheduled Tribes while filling up the vacant posts in these courts; and

(d) if so, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b) Representations have been received from time to time for better representation for the members of Scheduled Castes, Scheduled Tribes and other backward classes in the matter of appointment of Judges of the Supreme Court and the High Courts.

(c) and (d) Appointment of Judges of the Supreme Court and the High Courts are made in terms of the relevant provisions of the Constitution of India which do not provide for reservation for any caste or class of persons. The Government have, however, addressed letters from time to time to the Chief Justices and the Chief Ministers of the States to locate persons from the Bar belonging to

relatively under-represented categories such as Scheduled Castes, Scheduled Tribes, other Backward Classes, Minorities and Women who are suitable for appointment as High Court Judges.

[Translation]

#### Private Agencies For Publicity

2763. SHRI HARIVANSH SAHAJ: Will the Minister of FINANCE be pleased to state:

(a) whether the services of private professional agencies instead of Akashwani and Doordarshan have been taken for the publicity and propaganda of all adventurous initiatives of his Ministry;

(b) if so, the reasons therefor and the amount paid to them for this purpose; and

(c) the reasons for not avoiding this unnecessary expenditure incurred on the above work by his Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) to (c) A multimedia publicity campaign for the new schemes under the Finance Act 1997 has been entrusted to two leading private agencies after evaluating their technical merit and competence. Multimedia publicity includes advertisement/publicity through TV, newspapers, Radio, magazines, hoardings, telemarketing, posters, direct mailing, etc. The objectives are to widen the tax base, bring into the tax net more assesses and augment the direct tax revenue. Akashwani and Doordarshan channels will also be used for the campaign. The expenditure incurred in this behalf is not considered unnecessary. A sum of Rs.30 Crores has been provided for the campaign.

[English]

#### Problems of Small Scale Industries

2764. SHRI SANDIPAN THORAT: Will the Minister of INDUSTRY be pleased to state: